

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS

**RAJYA SABHA**  
UNSTARRED QUESTION NO. 1065  
ANSWERED ON 13/02/2025

Third-Party Funding of litigation

1065 **Shri Mohammed Nadimul Haque:**

Will the Minister of **Law and Justice** be pleased to state:

(a) whether Government is considering the establishment of a legal and regulatory framework to facilitate Third-Party Funding (TPF) of litigation in the country, if so, the details thereof, if not, the reasons therefor; and

(b) whether Government has examined the potential of TPF as a means to address high litigation costs and pendency of cases, and if so, the key findings of such assessments?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b) At present, there is no proposal under consideration of the Government for establishment of a legal and regulatory framework to facilitate Third Party Funding of litigation in the country and further, no examination of the potential of Third Party Litigation Funding as a means to address high litigation costs and pendency of cases has been carried out by the Government.

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